

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C) No(s). 34968/2011

(Arising out of impugned final judgment and order dated 28/01/2011
in WP No. 7252/2004 passed by the High Court Of Judicature at
Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

URMILA KOHLI

Respondent(s)

(with interim relief and office report)

Date : 19/01/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. P.N. Mishra, Sr. Adv.
Mr. Irshad Ahmad, AAG
Mr. Abhish Kumar, Adv.
Mr. Somraj Choudhury, Adv.

For Respondent(s) Mr. Saka Ram Singh, Sr. Adv.
Mr. Arvind Kumar Shukla, Adv.
Mr. Alok Shukla, Adv.
Mr. Amit Shukla, Adv.
Ms. Sweta Rani, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(DEEPAK MANSUKHANI)
COURT MASTER

(INDU BALA KAPUR)
COURT MASTER

Signature Not Verified

Digitally signed by
Deepak Mansukhani
Date: 2015.01.19
17:52:29 IST
Reason: